

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.25/2018
In
CP (IB) No. 39/Chd/Pb/2017**

Sunrise 14 A/S Denmark. ...Applicant/Financial Creditor
Vs.
M/s Muskaan Power Infrastructure Ltd. ...Respondent/Corporate Debtor

Present: Mr.G.S.Sarin, Practicing Company Secretary for applicant.

It is, inter alia, contended that the appeal filed by the respondent-corporate debtor was accepted by the Hon'ble National Company Law Appellate Tribunal vide order dated 06.12.2017. It is further submitted that in the appeal before the Hon'ble Supreme Court in Company Appeal No.(s) 21794-21795/2017 (Annexure 13) the operation of Judgement and order of Hon'ble National Company Law Appellate Tribunal has been stayed. It is also submitted that this application has been filed on the basis of decision taken by the Committee of Creditors in the meeting held on 19.01.2018 at item No.7. Copy of the Minutes of Meeting are at Annexure 18.

Notice of this application for 23.02.2018 to Mr.I.P.S.Mangat and Mr.Ishpuneet Singh, Advocates who were representing the respondent-corporate debtor when this petition was admitted on 28.07.2017 and at the time of appointment of the Interim Resolution Professional. The notice of application shall be dispatched by speed post immediately. Notice be collected from the Registry and the applicant shall send the notice with copy of the application and file affidavit of service at least 3 days before the next date. In the meanwhile, the period of completion of insolvency resolution process shall stand extended till the next date.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

January 25, 2018

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